

HIGH COURT OF SIKKIM

Format for Annual Compilation of Data:

Cases Instituted and Disposed in the year, 2022

Name of the Court	Cases brought forwarded from the previous uyear (Nos.)(Civil/Criminal)			Freshly instituted cases (Nos.) (Civil/Criminal)			Disposed of cases(Nos.) (Civil/Criminal)			Pending cases(Nos.)		
	CIVIL	CRL.	(civ.+Crl.)	CIVIL	CRL.	(civ.+Crl.)	CIVIL	CRL.	Civ+Crl.)	CIVIL	CRL.	(civ.+Crl.)
HIGH COURT OF SIKKIM	145	34	179	100	41	141	112	45	157	133	30	163

Strength of Judges(As on 31st December, 2021)

Total Sanctioned Strength(II Qtr.)	Total Workind Strength (II Qtr.)	Vacancy
03	03	00



Prepared and Verified by:

 JOINT REGISTRAR
 HIGH COURT OF SIKKIM
 GANGTOK
 20/12/2023

Annexure – III

Status of cases in terms of pendency(As on 31st December, 2021)

Year	CIVIL CASES PENDING FOR				CRIMINAL CASES PENDING FOR			
	Upto 1 Yrs.	More than 1 & Less than 2 Yrs.	More than 2 Yrs.	More than 5 Yrs.	Upto 1 Yrs	More than 1 & Less than 2 Yrs.	More than 2 Yrs.	More than 5 Yrs.
2022	59	19	43	12	21	04	04	NIL

Bifurcation of Pending cases (As on 31st December, 2021)

CIVIL		CRIMINAL		(Civ.+Crl)	(Civ.+Crl.)
Ready (Complete) Matters	Not ready (Complete) Matters	Ready (Complete) Matters	Not ready (Complete) Matters	Ready (Complete) Matters	Not Ready (Complete) Matters
52	81	26	04	78	85